

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12

39.

24.2.99

Learned Govt. Advocate wants a short adjournment. This is a 1992 matter where the petitioner has already retired. In view of this posted to 23.3.99 for peremptory hearing. No further time.

J. Sum.
Vice-Chairman
24.2.99.

Member (J)

Order No. 40 dated 23.03.99.

There is no time for the day.
Adjourned to 13.04.99 for hearing.

J. Sum.
Vice-Chairman
23.3.99.

Member (J)

Order No. 41, dated 13.4.99.

As per the orders passed in OA No. 582/92 on 13.4.99, this OA is dismissed for default.

J. Sum.
Vice-Chairman
13.4.99.

Member (Jd.)